

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 370/MP/2022**

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 seeking deemed availability for the period from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019.

Petitioner : NTPC Limited

Respondents : UPPCL and 10 Ors.

Date of Hearing : **22.9.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Shivam Kumar, Advocate, NTPC  
Shri Buddy Ranganathan, Advocate, BRPL  
Shri Rahul Kinra, Advocate, BRPL  
Shri Aditya Ajay, Advocate, BRPL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Tanmay Jain, Advocate, TPDDL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, BRPL, sought permission to file its reply in the matter and accordingly prayed for an adjournment of the hearing. This request was not opposed by the learned counsel for the Petitioner.

2. On the request of the parties, the Commission adjourned the hearing of the Petition. The Commission directed the Respondent, BRPL, to file a reply by **2.1.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before, **24.1.2024**.

3. The matter shall be listed for hearing on **7.2.2024**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

